

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Miscellaneous Application No.76942 of 2019

&

Excise Appeal No.75741 of 2014

(Arising out of Order-in-Appeal No.04/HAL/2014 dated 19.03.2014 passed by Commr. of Central Excise (Appeals), Kolkata)

CCEx. & S.Tax, Haldia

15/1 Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Marcus Oils and Chemicals Pvt. Ltd.

Vill.-Kasberia, HPL, Link Road, Haldia-721635

Respondent

Appearance:

Shri A.K.Biswas, A.R. for the Appellant

None for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER

**MA ORDER NO.77383/2019
FINAL ORDER NO.76419/2019**

DATE OF HEARING : 22.10.2019

DATE OF DECISION : 22.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

Sd/

**(Bijay Kumar)
Member (Technical)**